

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO.2607/1999

(A)

New Delhi this the 31st day of January, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SMT. SHANTA SHAstry, MEMBER (A)

Vinay Rodrick Ballock
S/O S. G. Ballock,
R/O H.No.374, Kirtan Wali Gali,
Bajaria, Ghaziabad. ... Applicant

(None present)

-Versus-

1. General Manager,
Northern Railway,
Baroda House, New Delhi.
2. Divisional Railway Manager,
Northern Railways,
State Entry Road,
New Delhi-110001. ... Respondents

(By Shri D. S. Jagotra, Advocate)

O R D E R (ORAL)

Smt. Shanta Shastry, AM :

Neither the applicant nor his counsel is present in spite of restoring the O.A. which was earlier dismissed for default.

2. We find that the applicant's case is fully covered by the judgment of this Tribunal dated 17.2.1997 in O.A. No.1284/96 - Om Prakash v. Union of India & Ors., ~~though the applicant has approached belatedly.~~ There have been several other O.As. also which have been allowed by this Tribunal in respect of persons similarly placed ^{as} to the applicant. We, therefore, do not see why the prayer of the applicant should not be allowed.

[Signature]

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3. The O.A. is accordingly disposed of with a direction to the respondents to offer appointment to the applicant to the post of Carriage & Wagon Safaiwala after holding a fresh medical examination. The appointment will be prospective and will not entail any backwages. This may be implemented within a period of two months from the date of receipt of a copy of this order. There shall be no order as to costs.


(Ashok Agarwal)
Chairman


(Shanta Shastri)
Member (A)

/as/